

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. N.K CHOUDHRY, JUDICIAL MEMBER**

ITA No.808 to 812/Del/2020
Assessment Year: 2011-12 to 2015-16

Kavita Gupta RZ-54/4, Gali No.5, Raj Nagar-II, Palam Colony, New Delhi-110073	Vs	ACIT Central Circle – 17 New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. Sumit Bhatnagar, CA
Respondent by	Ms. Aashna Paul, CIT DR

Date of hearing:	11/07/2022
Date of Pronouncement:	11/07/2022

ORDER

PER N. K. BILLAIYA, AM:

These appeals filed by the assessee are preferred against the order of the CIT(A)-17, New Delhi dated 18.11.2019 for A.Y. 2011-12 to 2015-16.

2. Vide letter the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeals are dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the sides on 11.07.2022.

Sd/-
(N. K. CHODHRY)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:- .07.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
 ITAT NEW DELHI

Date of dictation	
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Date on which the typed draft is placed before the Other member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
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